

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3302
ANSWERED ON:14.08.2003
NORMS FOR PETROL PUMPS ON HIGHWAYS
IQBAL AHMED SARADGI

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the norms fixed for setting up of petrol pumps on the national Highways;
- (b) whether the revised norms for Petrol Pumps on highways was discussed between his Ministry and the Ministry of Road Transport and Highways;
- (c) if so, whether the Public sector Oil Companies have been told to submit their suggestions on the revised norms which were circulated by the Ministry of Road Transport and Highways of the Ministry of Petroleum; and
- (d) if so, the response of Oil Companies to the circular issued by the Ministry of Road Transport and Highways?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

(a) to (d): All retail outlets (petrol pumps), set up after 1983, are required to fulfil the norms set out in the Ministry of Road Transport and Highways (MORTH)'s circular of August, 2000 and the Indian Roads Congress code IRC:12:1983. MORTH is now in the process of laying down revised norms for establishment of retail outlets on the national highways, and, for that purpose, discussions were held among MORTH, the Ministry of Petroleum & Natural Gas (MOP&NG) and the oil companies. MORTH has forwarded a draft of the revised norms for the concurrence of the MOP&NG.